## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/02/2018 AT 10.30 AM

		AM	
PRESENT: SHRI Ch.	MOHD SHARIEF TARIQ, MEMBER	-JUDICIAL	
APPLICATION NUMBER	:		
PETITION NUMBER	: TCP/27/2016	ੂ * ∀ ੂ *	
NAME OF THE PETITIONER(S)	: S. Padma and Another		
NAME OF THE RESPONDENT(S)	: Marutham Farms Pvt Ltd and 3 or	: Marutham Farms Pvt Ltd and 3 others	
UNDER SECTION	: 397/398		
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE	
	REPRESENTATION BY WHOM		
1- J. BALAKUMAL	past AF	2000	
L.M.K.vi JAYHRAGIAU	IN - RESpondants /404	[N.K.Vijah	
D. M. ROSHAN ATJA FOR HARTSHAWKAR MANT	Poblimen	Mark	

TCP/27/2016

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## ORDER

Counsels for both the parties are present. Counsel for the Petitioner submitted a memo giving no objection to conduct Board meetings/AGMs of the 1<sup>st</sup> Respondent Company for the purpose of consideration of financial statements with effect from 1999 till 31.03.2017 and to file the same with the Registrar of Companies by the 2<sup>nd</sup> Respondent, being the Managing Director.

In the light of the memo filed by the Counsel for the Petitioner, the meeting of the Boards/AGMs of the 1<sup>st</sup> Respondent Company may be conducted in accordance with Law and the necessary filings pending for the said period may be filed with RoC concerned.

Further the parties have submitted that the steps are being taken for settlement between the parties and prayed for time. At request, time is enlarged. Put up on 13.03.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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